

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI**

ORIGINAL APPLICATION NO. 706 OF 2022

IN THE MATTER OF:

ASGAR AHMAD NAJAR

...APPLICANT

Versus

MINISTRY OF ENVIRONMENT, FOREST AND
CLIMATE CHANGE & ORS.

...RESPONDENTS

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FILED THROUGH

Karan

KNM & PARTNERS LAW OFFICES
VIJAY NAIR/ MANORANJAN SHARMA/KARAN RAJPUROHIT
COUNSELS FOR THE RESPONDENT NO. 8
1ST FLOOR, THE GREAT EASTERN CENTRE,
70, NEHRU PLACE, BEHIND IFCI TOWER

PLACE: DELHI
DATED: 16.09.2024

NEW DELHI-110019
CONTACT NO. 8373976907
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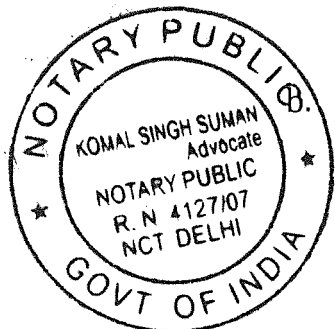
MINISTRY OF ENVIRONMENT, FOREST AND
CLIMATE CHANGE & ORS.

...RESPONDENTS

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8 (PROJECT PROPONENT)
FOR PLACING ON RECORD ADDITIONAL DOCUMENTS**

I, Jodhraj Baid, Son of Sh. Peer Chand Baid, aged about 71, authorized representative of Respondent No. 8, available at B-5/86, Safdarjung Enclave, South-West, Delhi-110029, do hereby solemnly affirm and state as under :-

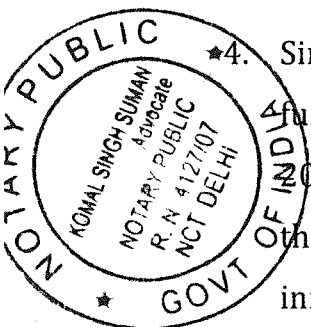
1. The captioned Original Application was instituted at the behest of the Applicant and the same is pending consideration before this Hon'ble Tribunal and listed on 19.09.2024.
2. That during the hearing conducted on 27.08.2024, this Hon'ble Tribunal after substantially hearing the parties including the officials representing Respondent Nos. 1 to 6 were pleased to issue following directions;
 - a. The Project Proponent to place on record the trail of Consent to Operate (CTO) obtained from Jammu Kashmir Pollution Control Committee ('JKPCC') for operating the Batching Plant at the Project site; and
 - b. DC Ramban to file an additional report containing the ownership status of the land in question as per the revenue records, since the Applicant is claiming to be owner of the said land.



3. As regards the above directions, it is submitted that as per the requirements of law, the Project Proponent timely applied for renewal of the CTOs, whenever required and the JKPCCC duly issued the same in favour of the Project Proponent. The trial of CTOs obtained from JKPCCC clearly establishes, that at all times the Project Proponent operated the Batching Plant with valid permissions. The details of CTO's are mentioned herein below:

S. No.	Document Details	Date of application	Date of issuance	Valid upto
1.	Consent to Establish the batching plant (Cement Concrete) was received from JKPCCC	04.02.2021	08.02.21	Feb. 22
2.	Consent to Operate the batching plant (Cement Concrete) was received from JKPCCC		26.03.21	Feb. 22
3.	Consent to Operate the batching plant (Cement Concrete) was received from JKPCCC	08.02.2022	18.04.22	Feb. 23
4.	Consent to Operate the batching plant (Cement Concrete) was received from JKPCCC	26.12.2022	31.07.23	Feb. 24

Copy of applications submitted to JKPCCC for issuance / renewal of CTO along with the copy of the CTO's issued by JKPCCC are annexed hereto and marked as **Annexure-1 (Colly.)**.

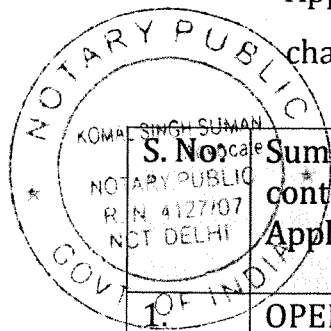


4. Since the scope of the work of the Project Proponent got reduced and no further scope was there to operate the Batching Plant, a letter dated 09.09.2023 was issued by the Project Proponent to JKPCCC for handing over the CTO's. Thereafter, vide letter dated 11.10.2023, the Project Proponent informed Divisional Officer, JKPCCC that the Batching Plants of T-77D, North

& South portals have been dismantled and another Batching Plant of T-74R shall also be dismantled. Accordingly, the Project Proponent requested JKPC for handing over of the CTOs. Copy of Letters dated 20.09.2023 and 11.10.2023 issued by Project Proponent to Divisional Commissioner, JKPC are annexed hereto and marked as **Annexure-2 (Colly.)**.

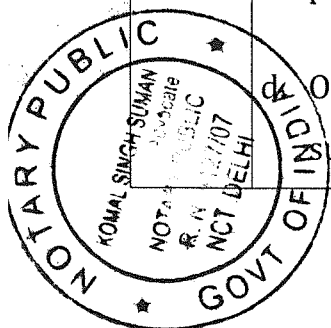
5. During the hearing conducted on 27.08.2024, this Hon'ble Tribunal raised queries to the Project Proponent, as regards the status of the Project and the date of completion. It is submitted that IRCON International Ltd. i.e. Respondent No. 7 awarded the work for construction of balance work for Tunnel T-77D, Banihal Section of USBRL Project, J&K to the Project Proponent on 18.12.2019 and the Project Proponent completed and handed over the project site to IRCON on 03.12.2023. Besides this, IRCON after verifying and certifying the works done by the Project Proponent issued a letter of satisfaction cum certificate dated 19.08.2024 to the Project Proponent which contains details of Commencement, Completion and the date of handing over the Project. Copy of letter of satisfaction cum certificate dated 19.08.2024 issued by IRCON to the Project Proponent is annexed hereto and marked as **Annexure-3**.

6. Notwithstanding the above, it is submitted that on the specific request of the Project Proponent, the counsel for the Applicant supplied the copy of the Rejoinder on 27.08.2024. The allegations made in the Rejoinder of the Applicant are summarily dealt by the Project Proponent in the tabular chart below: -

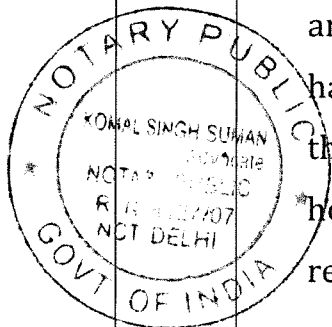


S. No.	Summary of the allegations/ contentions raised by the Applicant in his rejoinder	Brief response cum clarification of the Project Proponent
	OPERATION OF BATCHING PLANT WITHOUT VALID CTO	a. Before starting operation of the Batching Plant, the Project Proponent took 'no objection' from the local

- | | |
|---|---|
| <p>a. Project Proponent operated the batching plant without valid Consent to operate (CTO) for a period of 35 days.</p> <p>b. To support the above contention, Applicant relied on the 1st Joint Committee Report dated 15.12.2022 @page-192, wherein it is observed by the Joint Committee that Project Proponent was required to apply for renewal of CTO 60 days in advance before expiry of the consent order, however the plant remained in operation for 35 days without any valid CTO.</p> <p>c. The applicant further relied on JKPCC's report dated 17.04.2024 @page-336, which records that the CTO granted for the batching plant stands expired in the month of Feb. 2023 and renewal was kept on hold by JKPCC awaiting outcome of the present proceedings.</p> <p>d. On the strength of above submissions, the Applicant has</p> | <p>residents of village Chanar Bankoot and from various Government departments which is enclosed as <u>Annexure R-8/11 (Colly.) @Pg. 148-158</u> of Reply dated 03.12.2022 filed by the Project Proponent.</p> <p>b. At Para-2.2.2 [Page-240] of the objections dated 15.12.2022 filed in response to 1st Joint Committee Report, the Project Proponent has mentioned the details of the CTO's.</p> <p>c. Copy of the Consent Orders (CTO's) were filed along with reply dated 03.12.2022 filed by the Project Proponent and marked as <u>Annexure R-8/3(Colly.) @Page 110 - 115</u> of the reply.</p> <p>d. In view of the above, it is submitted that the Project Proponent always had valid permission and CTO's for operating the batching plant and for the brief period of 35 days in and around the plant month of February 2022, the batching plant was not operational due to injunction order passed by the Munsif Court, Banihal in a frivolous injunction suit filed by the Applicant.</p> |
|---|---|



	<p>stated that the Project Proponent has illegally operated batching plant in collusion with JKPC without a valid CTO and therefore it is violation of Section-15 & 16 of the Environmental Protection Act 1986.</p> <p>e. It is argued by the Applicant that the Project Proponent has not stated an iota of word regarding CTO in its objections filed on 13.05.2023.</p>	<p>e. It is further submitted that the Injunction Suit, as was filed by the Applicant was dismissed vide order dated 15.07.2022 by the Court of Ld. Munsiff, Banihal. Copy of order dated 15.07.2022 passed by Court of Ld. Munsif, Banihal is enclosed as <u>Annexure-8/15 @Page 172 - 183</u> along with Reply dated 03.12.2022 filed by the Project Proponent.</p>
2.	<p>DAMAGE CAUSED TO 40 HOUSES DUE TO BLASTING ACTIVITY RESULTING TO A LOSS OF INR. 50 LACS. (approx.)</p> <p>a. Applicant while referring to Joint Committee report dated 15.12.2022 @Page-194 has argued that Joint Committee has observed some cracks in the walls of the Applicant's house and other inhabitants residing nearby.</p> <p>b. In regard to the above, the Applicant further submitted that the walls were cracked due to blasting activity carried</p>	<p>a. The Project Proponent seeks to clarify that the damages caused to the house of Applicant and nearby residents is not on account of blasting but may be on account of inferior quality of construction and ageing of the walls of the houses of on account of poor construction quality.</p> <p>b. Attention of the Hon'ble Tribunal is invited to <u>Page-194</u> of the Joint Committee Report dated 15.12.2022, where it is captured that the Joint Committee/ SDM has not been able to ascertain the cause of cracks in wall, whether it was on account of blasting or on account of faulty construction.</p>



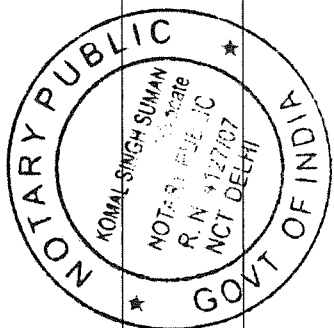
out by the Project Proponent. It is also allegedly that 40 houses were damaged due to the blasting causing a total loss of approx. Rs. 50 lakhs.

- c. At Page-329 a letter dated 12.04.2023 is enclosed which is issued by IRCON to DC, Ramban clarifying that the Channar area does not qualify for compensation, as the structures in Channar village are beyond 125 mtrs distance from center line of alignment of tunnels.
- d. Furthermore, at column-3 @page 392 of Action Taken Report dated 12.08.2023 filed by DC Ramban, it is recorded that IRCON / R-7 has carried out geo-tagging of the structures falling in the alignment of Tunnel T-77D in the year 2020, and none of the structures in Channar area fall within the ambit of 125 mtrs. and do not qualify for any damage compensation, as agreed by Northern Railway on the demands projected by the locals of the area.
- e. In view of the above, the Applicant is not entitled to claim any compensation on account of alleged damage, if any caused to his house, more particularly the Project Proponent cannot be made liable to pay compensation to the Applicant.

3. CROP DAMAGE COMPENSATION

a. The applicant has argued that he is not compensated for the

- a. Joint Committee in its report dated 15.12.2022 has filed various records including a letter dated 08.12.2022,

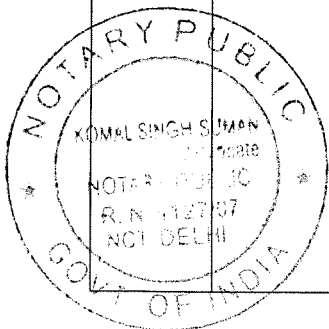


damage caused to the crops cultivated by him on account of discharge of effluents by the Project Proponent in the paddy fields.

- b. The compensation accessed by the Agricultural Officer to the tune of Rs. 69,084/- is meager as against the total damage caused to the land in question.
- c. SDM Banihal has submitted false feedback to the Joint Committee as regards the ownership of the land, therefore compensation is not released to the Applicant.

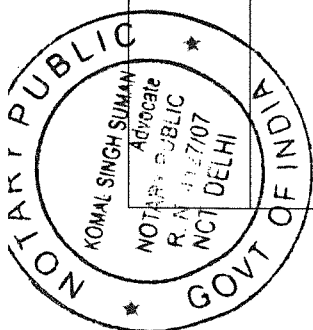
which is a report issued by the Office of Chief Horticulure Officer, Ramban (enclosed at Page 215), indicating that there is no considerable damage to the Horticulure plantations in the area on account of the activities carried out by the Project Proponent.

- b. Furthermore, the Action Taken Report dated 13.04.2023 filed by DM, Ramban also captures the relevant facts regarding assessment of compensation payable by the Project Proponent i.e. INR 69,084/- column-4 @Page no. 325 towards the crop damages.
- c. Further, at page-392 of the Action taken report filed by DC, Ramban dated 12.08.2024, particularly column-4, it is recorded that the Project Proponent has earlier paid an amount of INR 69,084/- on 21.07.23 towards crop compensation and INR 2,93,394/- on 12.08.23 on account of additional compensation for crop damage, which amount is lying with SDM, Banihal.
- d. As regards the payment of the compensation for crop damage and restoration of the agricultural land, Project Proponent has already

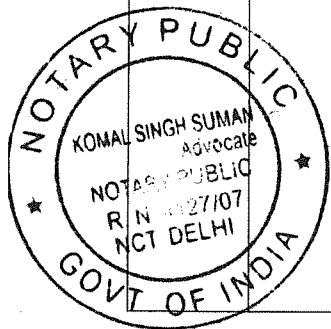


deposited the aforesaid amounts. Now, as regards the question, whether the Applicant is entitled to claim the aforesaid compensation amount deposited by the Project Proponent, this issue needs to be answered by the Official Respondents, more particularly DM & SDM, Ramban and by this Hon'ble Tribunal.

- e. During the hearing of the case on 27.08.2024, the DC, Ramban clarified that the land in question where the Applicant had cultivated the crops earlier belongs to government as per revenue records and the local villages including the Applicant has done illegal cultivation of the said land. Therefore, the Applicant is not entitled to any compensation on account of alleged damage caused to the Crops.
- f. In the above context, it is clarified that the Project Proponent has filed revenue records alongwith with objections dated 13.05.2023 filed in response to 2nd Joint Committee Report dated 17.04.2023, wherein at Page no. 380 - 387 [Annexure R-8/41] enclosed revenue records which confirms that the land in question where the Applicant had



		cultivated crops in past, belongs to government.
4.	<p>THREE-CHAMBERED SEDIMENTATION TANK GOT BURSTED ON DAY IT WAS COMMISSIONED i.e. 06.04.2023</p> <p>a. As per applicant, JKPCC has concealed that the three chambered sedimentation tank busted on 06.04.2023.</p> <p>b. Applicant gave information to SDM and DC, Ramban vide letter dated 06.04.2023.</p>	<p>a. The clarification to this submission is that the sedimentation tank structure was dismantled by the Project Proponent on the directions of IRCON, as the same was no longer required, as dewatering was permanently plugged from T-77A.</p> <p>b. In this regard, the Project Proponent has given an undertaking affidavit to JKPCC, which is enclosed @Page 389 along with objections filed by the Project Proponent to the 2nd joint committee report.</p> <p>c. In view of the above clarification, it is submitted that there is no strength to the allegation of the Applicant that the Sedimentation tank got busted on the day it got commissioned.</p>

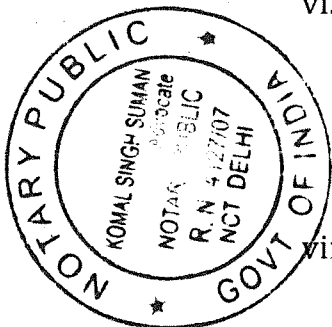


7. The Applicant has belatedly filed the rejoinder making frivolous allegations against the Project Proponent and the other Respondents. There is no merit in any of the allegations levelled by the Applicant and the same are false and denied. It is falsely alleged by the Applicant in the Rejoinder that the Project Proponent has coerced and threatened the Applicant to withdraw the captioned Original Application and is filing cases. However, it is submitted that on account of regular nuisance and hindrances caused by the Applicant and his family at the Project site, the Project Proponent faced

many challenges in completing the Project of such magnitude in the scheduled time considering the national importance of the Project.

8. In the above context, it is relevant to mention that the Project Proponent was compelled to report the illegal acts and actions of the Applicant and his family to the concerned local police and the administration. The following documents are sufficient to demonstrate the conduct of the Applicant and his family;

- i.) Complaint was filed by the Project Proponent against the Applicant with P.S. Banihal on 26.02.2021 (enclosed at Page-121 – Annexure R-8/5);
- ii.) Letter dated 27.06.2022 written by Project Proponent to IRCON complaining about the hinderance caused by the Applicant in the Project [enclosed at Page-140 – Annexure R-8/8];
- iii.) an injunction order dated 23.07.2024 was passed against the Applicant and his family by Ld. Munsiff Court, Banihal restraining them from illegally trespassing in the Project [enclosed at Page-141 – 146 – Annexure R-8/9];
- iv.) Letter dated 08.07.2022 written by Project Proponent to IRCON complaining about forceful closure of Batching Plant by Applicant and his family [enclosed at Page 147 – Annexure R-8/10];
- v.) Letters dated 28.06.2022 & 18.05.2022 issued by IRCON to Superintendent of Police as regards the hindrances caused by the Applicant and their family in working of the Project [enclosed at Page 159 & 160 – Annexure R-8/12 (Colly.)];
- vi.) Letter dated 30.04.2023 was issued by Project Proponent to SHO, Banihal after some local and the Applicant attacked the Project site to stop the work, and request was made to register FIR against them [enclosed at Page 375 – 376 – Annexure R-8/39].
- vii.) Letter dated 02.05.2023 issued by DM, Ramban to SDM, Banihal for providing assistance to the Project Proponent. In this letter it was



also informed that FIR No. 104/2023 has been registered against the Applicant and others [enclosed at Page 379 Annexure R-8/40].

9. At Para nos. 6 – 10 of the Rejoinder, the Applicant has raised allegations against the Project Proponent and the official Respondents, which are baseless and are not borne from the records. Therefore, the captioned Original Application filed by the Applicant to coerce the Project Proponent and to make illegal gains is liable to be dismissed with heavy costs.

10. I say that the above submissions are true and correct and nothing material has been concealed from this Hon'ble Tribunal.

Karan
21/09/2024
I, *Karan*, Executant/Deponent has signed before me

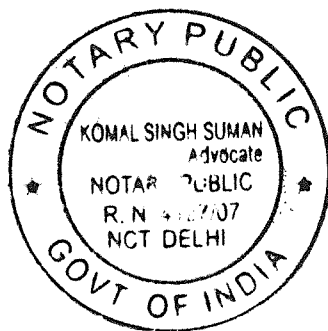
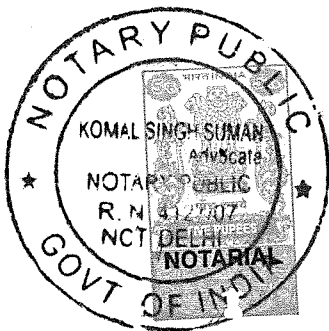
Karan
DEPONENT

VERIFICATION:

16 SEP 2024

Verified at New Delhi, on this day of September 2024 that the contents of the above affidavit are true and correct to my knowledge based on records maintained by the Project Proponent in the ordinary course of its business and legal advice received and believed to be true and correct. No part of the affidavit is false and nothing material has been concealed therefrom.

Komal Singh Suman
DEPONENT



ATTESTED
Komal Singh Suman
NOTARY PUBLIC, DELHI
16 SEP 2024

**Common Application for Consent under
Water(Prevention and Control of pollution)Act,1974,
(Prevention and Control of pollution)Act,1981.
Application For GREEN Category**

Application No.1745600

Acompanying form in triplicate to be submitted

By the applicant, one copy may be retained by

The applicant

Explanatory note for filling in the application form for Consent/Authorisation.

1. Any applicant knowingly giving incorrect information or suppressing any information pertaining to any of the items of the application shall be liable for punishment as per provisions under the relevant Act.
2. The application form shall be submitted at the district offices of the Committee at the address given on the first page of the application form under whose jurisdiction the applicant's activity falls.
3. **The application shall be accompanied by the consent fee in the form of Demand Draft in favour of Member Secretary Jammu & Kashmir Pollution Control Committee. Fee paid is not refundable. The schedule of the consent fee is enclosed herewith.**
4. For the items marked * strike out which is not relevant.
5. **If any of the items is not relevant to the activity of the applicant please state Not Applicable (NA).**
6. If the space for reply provided for any item is inadequate, use additional sheets, duly referenced.
7. Item 1: Given the name of the person who is authorized by the applicant to transact their business.
8. The form shall be accompanied by the relevant documents specified on the last page page of the applicant form.
9. Capital Investment-Consent fee is to be paid based on gross fixed capital investment of the unit without depreciataion till the date of application. The gross capital investment shall include cost of land, building, plant and machinery without depreciation.

Industry Name: ABCI INFRASTRUCTURES PVT LTD,
Address: T77 D BANKOOT BANIHAL,
Plot: 535/536/537,
Block: Banihal,
District: Ramban,
Telephone: 9596-799868

To

Regional Director
 J&K Pollution Control Committee,
 Jammu/Kashmir

Sir,

I/We hereby, apply for obtaining,

- I. Consent to establish/operate/Renewal of consent under section 25 and 26 of the water (Prevention and Control of pollution) Act, 1974, as amended.
- II. Consent to establish/operate/Renewal of consent under section 21 of the Air (Prevention and Control of pollution) Act, 1981, as amended.
- III. Authorization/renewal of authorization under rule 5 of the Hazardous Wastes (management and Handling) Rules, 1989, as amended in connection with my/our existing/proposed/altered/additional manufacturing/processing activity from the premises as per the details given below.

PART-A: GENERAL:

- 1.(a) Name and location of the industrial unit. : ABCI INFRASTRUCTURES PVT LTD,
 Address: T77 D BANKOOT BANIHAL,
 Plot: 535/536/537,
 City: CHANNAR BANIHAL,
 Block: Banihal,
 District Ramban,
 Telephone: 9596-799868
- (b) Name of Directors/Partners with contact details. : MR. PAWAN BAID
 DIRECTOR
- (c) Name & Address of the Occupier/Applicant. : MEENU ARIF,
 Designation: PROJECT MANAGER,
 Address: CHANNAR BANKOOT,
 City: BANIHAL,
 Block: BANIHAL,
 District: RAMBAN,
 Telephone: -
- (d) If the unit is situated in notified industrial estate or outside industrial estate :

2. Details of the planning permission/Licensed :
issuing authority obtained from the local body/Town
Planning Department, Srinagar/Jammu,
Development Authority, Srinagar/Jammu,
Municipality/Town Area Committee/Notified Area
Committee/Block/Revenue Authority, Valid license
from Concerned Tehsildar etc.

3. (a) Are you registered as a Small/Medium/Large : Small
Scale industrial unit.

(b) If yes, give the number and date of registration. : , 18/11/2020

4. Gross capital investment of the unit without Depreciation till the date of application(Cost of building, land, plant and machinery). Cost of Project = 33Lakhs)

(To be supported by Affidavit, Project/Annual :
Report or certificate from a Chartered Accountant. For
proposed unit(s), give estimated figure):

5. Total plot area, building area and area available for the use of treated sewage/trade effluent. : Total Plot Area= 3009 square meter, Build-up Area= 750 square meter & Area used for Treated Sewage/Trade Effluent= square meter

6. Month and year of proposed commissioning the unit: : October/2020

7. Number of workers and office staff: : Number of workers= 9 & Number of Office Staff= 2

8. (a) Do you have a residential colony within the premises in respect of which the present application is made: : No

(b) if yes, please state population staying :

(c) Indicate its location and distance with reference to plant site. :

9. List of raw material and process chemicals with annual consumption corresponding to above stated production figures, in tones/month or Kl/month or numbers/month. : 4500

10. List of products and by-products manufactured with installed production capacity & unit). :

Product Name	Capacity	Unit	By Products & Quantity
CONCRETE	30	Cubic Meters/Hour	SHOTCRETE

11. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.(To be supported by flow sheet and/or material balance and water balance sheet) : (See enclousers)

12. Water Uses Requirement

Water Uses Type	Quantity (KLD)
-----------------	----------------

13. Waste Water Discharge

Water Discharge Type	Quantity (KLD)
----------------------	----------------

14. Pollution Control Measures (For Water Pollution : Control)

15. D.G set installed :
- (a) D.G. set Capacity (in KVA) :
- (b) Acoastic Enclosure :

16. Boiler Details

(a) Boiler Installed	(b) Boiler Name	(c) Steam Generation Capacity (in Ton/hr)	(d) Air Pollution Control Device installed with Boiler	(e) Stack Height above Ground Level	(f) Sampling Platform provided
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17. Furnace Details :

(a) Furnace Installed	(b) Furnace Name	(c) Air Pollution Control Device installed with Furnace	(d) Prescribed parameter achieved	(e) Stack Height above Ground Level	(f) Type of fuel	(g) Quantity	(h) Unit
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18. Noise Pollution Generated :

- (a) Measures to contain noise pollution taken :
- (b) Prescribed parameters achieved for noise :

19. Hazardous substances used :

Name of substances	Quantity (in Tons/day)
--------------------	------------------------

20. Hazardous waste is being produced :

Name of hazardous waste	Quantity (in Tons/day)
-------------------------	------------------------

21. Total cost on pollution control (in Rupees) :

22. Solid Waste Details :

Description	Quantity (in Metric Tonnes/Month)/Quality	Method of Treatment/Collection	Method of Disposal
-------------	---	--------------------------------	--------------------

I. I/We further declare that the information furnished above is correct to the best of my/our knowledge.

II. I/We hereby submit that in case of any change from is stated in this application in respect of raw materials products, process of manufacture and treatment and/or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for consent Authorization no change shall be made.

III. I/We understand to furnish any other Information within given time of its being called by the Board/Committee.

IV. I/We agree to the Board an application for renewal of consent/authorization in two months (60 days) in advance before the date of expiry of the consent/authorization validity period.

V. I/We enclose herewith a Demand Draft for Rs...4200.0 drawn in favour of Member Secretary Jammu & Kashmir Pollution Control Committee as the fee for consent to establish/operate (fresh/renew/modernization/expansion)/DG Set/Hotel/Stone Crusher/Hot mix plants/Brick Kiln for a period upto....

Transaction Id	Payment Date	Transaction Status	Ammount
523138876	22/11/2020	Successful	4200.0

VI. The items left blank shall deemed to be considered as not applicable in the application form.

Place : BANIHAL

Dated :04/02/2021

Yours faithfully,

Signature :

Name :MEENU ARIF

Designation :PROJECT MANAGER

Enclosures :

1. Any2 (As Attached)
2. In case of unit to be established outside Industrial area, NOC from nearbay local residents (on affidavit), BDO, Education, Health department, Forest department, (DFO) for stone crusher/brick kilns as per siting criteria of SPCB (As Attached)
3. Land papers of the unit (As Attached)
4. Location plan giving details of site and surrounding features (As Attached)
5. Detailed Project report which includes the details of raw materials, product to be manufactured, proposed PCD details, capital cost of unit (land, building and plant machinery) (As Attached)

J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)



Consent Order

Date:- 08/02/2021

Consent No.:- PCB/digital/21011745600 of 2021

Consent To Establish (NEW) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974, and under Section 21 of the Air(Prevention & Control of Pollution)Act, 1981, as amended is granted in favour of

Sh. MEENU ARIF
M/s ABCI INFRASTRUCTURES PVT LTD, Village
Chanar,
T77 D BANKOOT BANIHAL
Ramban, Banihal(registered with DIC vide registration
No: date:)

for a period upto FEBRUARY 2022 for GREEN category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for the manufacturing of the products / by-products of consented quantity as mentioned below with capital investment of Rs.Rs. 33.45 lakhs(as per Schedule II):

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	BATCHING PLANT (CEMENT CONCRETE)	30	Cubic Meters/Hour

Any change / enhancement in production capacity, process, raw materials etc shall have to be intimated to the Board and the unit holder has to apply afresh for the same

3. **Compliance under Water Act :**

- (a) Sewage Effluent : The unit holder has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards before disposal

Standards of Discharge for Sewage Disposal:

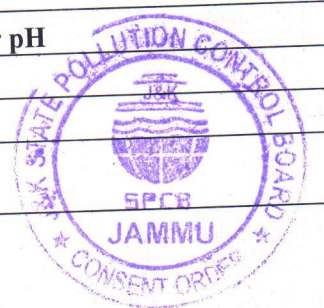
Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30

(b) **Water Consumption and Disposal :**

- i. The daily quantity of water consumption shall not exceed KLD.
- ii. The daily quantity of sewage effluent from the unit shall not exceed from KLD.
- iii. Waste water generated from the unit shall be disposed through Septic Tank, Soakage Pit or ETP as applicable

4. **Compliance under Air Act :**

- a. The unit holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).
- b. The unit holder shall take adequate measures to treat the emissions generated, if any, during the process and comply to Environment Protection standards specific to Industry



5. The unit holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016
6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am
7. The unit holder shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016
8. Self Monitoring Schedule :
The unit holder shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCB or laboratories approved by J&K PCB after every twelve months to the check the efficacy of Pollution Control Devices (PCDs) installed in the unit
9. The unit holder shall comply with the additional conditions as stipulated below:-
 - i. The unit holder has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
 - ii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed , shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Board.
 - iii. The unit holder shall be liable to pay compensation in case any damage is caused to the environment.
 - iv. The unit holder shall abide by the directions of the Board which will be issued from time to time. Any infringement/ violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.
 - v. The unit shall be under surveillance monitoring of J & K Pollution Control Board
 - vi. The unit holder shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
 - vii. The unit holder shall adhere to general standards terms and conditions of Water / Air Acts and compliance of environment standards as per environment protection act 1986
 - viii. The unit holder should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order
 - ix. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn.

Specific Conditions:-

* This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

J.K. RD
(T.O. RD)
3-21

'By Order'

RD
Regional Director

Copy to the :

1. Member Secretary J&K PCB Jammu for information
2. General Manager DIC Ramban for information.
3. D.O PCB Ramban for information & ensure compliance of the conditions of the consent.
4. P.A to Chairman J&K PCB for the information of Chairman.
5. M/s ABCI INFRASTRUCTURES PVT LTD, Village Chanar, , T77 D BANKOOT BANIHAL .
6. Office file



The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

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J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)



Consent Order

Consent No.:- PCB/digital/21041912797 of 2021

Date:- 26/03/2021

Consent To Operate (NEW) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974, and under Section 21 of the Air(Prevention & Control of Pollution)Act, 1981, as amended is granted in favour of

Sh. MEENU ARIF
M/s ABCI INFRASTRUCTURES PVT LTD, VILLAGE
CHANAR,
T77 D BANKOOT BANIHAL
Ramban, Banihal(registered with DIC vide registration
No: date:)

for a period upto FEBRUARY 2022 for GREEN category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for the manufacturing of the products / by-products of consented quantity as mentioned below with capital investment of Rs.33.45 lakhs(as per Schedule II):

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	BATCHING PLANT (CEMENT CONCRETE)	30	Cubic Meters/Hour

Any change / enhancement in production capacity, process, raw materials etc shall have to be intimated to the Board and the unit holder has to apply afresh for the same

3. **Compliance under Water Act :**

- (a) Sewage Effluent : The unit holder has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards before disposal

Standards of Discharge for Sewage Disposal:

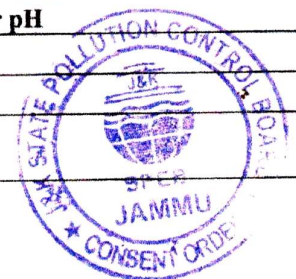
Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30

(b) **Water Consumption and Disposal :**

- i. The daily quantity of water consumption shall not exceed KLD.
- ii. The daily quantity of sewage effluent from the unit shall not exceed from KLD.
- iii. Waste water generated from the unit shall be disposed through Septic Tank, Soakage Pit or ETP as applicable

4. **Compliance under Air Act :**

- a. The unit holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).
- b. The unit holder shall take adequate measures to treat the emissions generated, if any, during the process and comply to Environment Protection standards specific to Industry



5. The unit holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016
6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am
7. The unit holder shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016
8. Self Monitoring Schedule :
The unit holder shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCB or laboratories approved by J&K PCB after every twelve months to check the efficacy of Pollution Control Devices (PCDs) installed in the unit
9. The unit holder shall comply with the additional conditions as stipulated below:-
 - i. The unit holder has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
 - ii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Board.
 - iii. The unit holder shall be liable to pay compensation in case any damage is caused to the environment.
 - iv. The unit holder shall abide by the directions of the Board which will be issued from time to time. Any infringement/ violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.
 - v. The unit shall be under surveillance monitoring of J & K Pollution Control Board
 - vi. The unit holder shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
 - vii. The unit holder shall adhere to general standards terms and conditions of Water / Air Acts and compliance of environment standards as per environment protection act 1986
 - viii. The unit holder should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order
 - ix. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn.

Specific Conditions:-

* This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

'By Order'

Ref. No. 26/3-21
(TO RD)

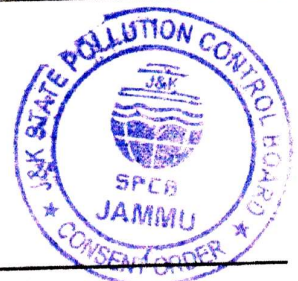
my
Regional Director
26/3/2021

Copy to the :

1. Member Secretary J&K PCB Jammu for information
2. General Manager DIC Ramban for information.
3. D.O PCB Ramban for information & ensure compliance of the conditions of the consent.
4. P.A to Chairman J&K PCB for the information of Chairman.
5. M/s ABCI INFRASTRUCTURES PVT LTD, VILLAGE CHANAR, , T77 D BANKOOT BANIHAL .
6. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

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The industry can apply for Renewal/Expansion of Consent on the site www.jkocmms.nic.in directly

SCHEDULE-I

**Common Application for Consent under
Water(Prevention and Control of pollution)Act,1974,
(Prevention and Control of pollution)Act,1981.
Application For GREEN Category**

Application No.2537262

Acompanying form in triplicate to be submitted

By the applicant, one copy may be retained by

The applicant

Explanatory note for filling in the application form for Consent/Authorisation.

1. Any applicant knowingly giving incorrect information or suppressing any information pertaining to any of the items of the application shall be liable for punishment as per provisions under the relevant Act.
2. The application form shall be submitted at the district offices of the Committee at the address given on the first page of the application form under whose jurisdiction the applicant's activity falls.
3. **The application shall be accompanied by the consent fee in the form of Demand Draft in favour of Member Secretary Jammu & Kashmir Pollution Control Committee. Fee paid is not refundable. The schedule of the consent fee is enclosed herewith.**
4. For the items marked * strike out which is not relevant.
5. **If any of the items is not relevant to the activity of the applicant please state Not Applicable (NA).**
6. If the space for reply provided for any item is inadequate, use additional sheets, duly referenced.
7. Item 1: Given the name of the person who is authorized by the applicant to transact their business.
8. The form shall be accompanied by the relevant documents specified on the last page page of the applicant form.
9. Capital Investment-Consent fee is to be paid based on gross fixed capital investment of the unit without depreciataion till the date of application. The gross capital investment shall include cost of land, building, plant and machinery without depreciation.

From

Industry Name: ABCI INFRASTRUCTURES PVT LTD,
Address: T77 D BANKOOT BANIHAL,
Plot: 535/536/537,
Block: Banihal,
District: Ramban,
Telephone: 9596-799868

To

Regional Director
J&K Pollution Control Committee,
Jammu/Kashmir

Sir,

I/We hereby, apply for obtaining,

I. Consent to establish/operate/Renewal of consent under section 25 and 26 of the water (Prevention and Control of pollution) Act, 1974, as amended.

II. Consent to establish/operate/Renewal of consent under section 21 of the Air (Prevention and Control of pollution) Act, 1981, as amended.

III. Authorization/renewal of authorization under rule 5 of the Hazardous Wastes (management and Handling) Rules, 1989, as amended in connection with my/our existing/proposed/altered/additional manufacturing/processing activity from the premises as per the details given below.

PART-A: GENERAL:

- 1.(a) Name and location of the industrial unit. : ABCI INFRASTRUCTURES PVT LTD,
Address: T77 D BANKOOT BANIHAL,
Plot: 535/536/537,
City: CHANNAR BANIHAL,
Block: Banihal,
District Ramban,
Telephone: 9596-799868
- (b) Name of Directors/Partners with contact details. : MR. PAWAN BAID
DIRECTOR
- (c) Name & Address of the Occupier/Applicant. : MEENU ARIF,
Designation: PROJECT MANAGER,
Address: CHANNAR BANKOOT,
City: BANIHAL,
Block: BANIHAL,
District: RAMBAN,
Telephone: -
- (d) If the unit is situated in notified industrial estate or outside industrial estate :

2. Details of the planning permission/Licensed :
issuing authority obtained from the local body/Town
Planning Department, Srinagar/Jammu,
Development Authority, Srinagar/Jammu,
Municipality/Town Area Committee/Notified Area
Committee/Block/Revenue Authority, Valid license
from Concerned Tehsildar etc.

3. (a) Are you registered as a Small/Medium/Large : Small
Scale industrial unit.

(b) If yes, give the number and date of registration. : , 18/11/2020

4. Gross capital investment of the unit without Depreciation till the date of application(Cost of building, land, plant and machinery). Cost of Project = 33Lakhs)

(To be supported by Affidavit, Project/Annual :
Report or certificate from a Chartered Accountant. For
proposed unit(s), give estimated figure):

5. Total plot area, building area and area available for the use of treated sewage/trade effluent. : Total Plot Area= 3009 square meter, Build-up Area= 750 square meter & Area used for Treated Sewage/Trade Effluent= square meter

6. Month and year of proposed commissioning the unit: : October/2020

7. Number of workers and office staff: : Number of workers= 9 & Number of Office Staff= 2

8. (a) Do you have a residential colony within the premises in respect of which the present application is made: : No

(b) if yes, please state population staying :

(c) Indicate its location and distance with reference to plant site. :

9. List of raw material and process chemicals with annual consumption corresponding to above stated production figures, in tones/month or Kl/month or numbers/month.

10. List of products and by-products manufactured with installed production capacity & unit) :

Product Name	Capacity	Unit	By Products & Quantity
BATCHING PLANT (CEMENT CONCRETE)	30	Cubic Meters/Hour	

11. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.(To be supported by flow sheet and/or material balance and water balance sheet) : (See enclousers)

PART-B

12. Location Details

Parameter	Distance from Proposed/Unit Site (In Meters)
Major District Headquarters	1 KM

Forest Land	1 KM
Any Hospital/Nursing Home/Health Centre	1 KM
Educational or similar Institution	1 KM

15. Other Details

Area:

16. Pollution Control Devices Proposed/Installed:

Pollution Control Device	Device Name	Status
Regular cleaning and wetting of the ground within the premises	WATER TANKER	Installed

17. Water Source Details:

Water Source Type	Quantity (KLD)
Ground Water	1000

18. Water Consumption & Storage Details:

Water Consumption Type	Quantity (KLD)	Storage Facility
Process	1000	WATER TANK
Drinking	30	WATER TANKER
Washing	1000	WATER TANKER

19. Whether NOC's from following obtained:

Name of Authority	Installed	Number	Date

I. I/We further declare that the information furnished above is correct to the best of my/our knowledge.

II. I/We hereby submit that in case of any change from is stated in this application in respect of raw materials products, process of manufacture and treatment and/or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for consent Authorization no change shall be made.

III. I/We understand to furnish any other Information within given time of its being called by the Board/Committee.

IV. I/We agree to the Board an application for renewal of consent/authorization in two months (60 days) in advance before the date of expiry of the consent/authorization validity period.

V. I/We enclose herewith a Demand Draft for Rs...2500.0 drawn in favour of Member Secretary Jammu & Kashmir Pollution Control Committee as the fee for consent to establish/operate (fresh/renew/modernization/expansion)/DG Set/Hotel/Stone Crusher/Hot mix plants/Brick Kiln for a period upto....

Transaction Id	Payment Date	Transaction Status	Ammount
875353507	08/02/2022	Successful	2500.0

VI. The items left blank shall deemed to be considered as not applicable in the application form.

Place : BANIHAL
Dated :08/02/2022

Yours faithfully,
Signature :
Name :MEENU ARIF
Designation :PROJECT MANAGER

Enclosures :



J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/22062757181 of 2022

Date:- 18/04/2022

Consent To Operate (RENEW) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974, and under Section 21 of the Air(Prevention & Control of Pollution)Act, 1981, as amended is granted in favour of

Sh. MEENU ARIF
M/s ABCI INFRASTRUCTURES PVT LTD
T77 D BANKOOT BANIHAL
Ramban, Banihal(registered with DIC vide registration
No: date:)

for a period upto FEBRUARY 2023 for GREEN category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
2. The consent is granted valid for the manufacturing of the products / by-products of consented quantity as mentioned below with capital investment of Rs.33.00 lakhs(as per Schedule II):

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	Cement Concrete	30	Cubic Meters/Hour

Any change / enhancement in production capacity, process, raw materials etc shall have to be intimated to the Committee and the unit holder has to apply afresh for the same

3. Compliance under Water Act :

- (a) Sewage Effluent : The unit holder has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards before disposal

Standards of Discharge for Sewage Disposal:

Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30

(b) Water Consumption and Disposal :

- i. The daily quantity of water consumption shall not exceed KLD.
- ii. The daily quantity of sewage effluent from the unit shall not exceed from KLD.
- iii. Waste water generated from the unit shall be disposed through Septic Tank, Soakage Pit or ETP as applicable

4. Compliance under Air Act :

- a. The unit holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).
- b. The unit holder shall take adequate measures to treat the emissions generated, if any, during the process and comply to Environment Protection standards specific to Industry

5. The unit holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016



(Handwritten signature)

The industry can apply for Renewal/Expansion of Consent on the site www.jkocmms.nic.in directly

6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am
7. The unit holder shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016
8. Self Monitoring Schedule :
The unit holder shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC after every twelve months to check the efficacy of Pollution Control Devices (PCDs) installed in the unit
9. The unit holder shall comply with the additional conditions as stipulated below:-
 - i. The unit holder has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
 - ii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee.
 - iii. The unit holder shall be liable to pay compensation in case any damage is caused to the environment.
 - iv. The unit holder shall abide by the directions of the Committee which will be issued from time to time. Any infringement/ violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.
 - v. The unit shall be under surveillance monitoring of J & K Pollution Control Committee
 - vi. The unit holder shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
 - vii. The unit holder shall adhere to general standards terms and conditions of Water / Air Acts and compliance of environment standards as per environment protection act 1986
 - viii. The unit holder should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order
 - ix. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn.

Specific Conditions:-

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.


(TO to RD)

'By Order'


Regional Director

Copy to the :

1. Member Secretary J&K PCC Jammu for information
2. General Manager DIC Ramban for information.
3. D.O PCC Ramban for information & ensure compliance of the conditions of the consent.
4. P.A to Chairman J&K PCC for the information of Chairman.
5. M/s ABCI INFRASTRUCTURES PVT LTD , T77 D BANKOOT BANIHAL .
6. Office file



The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.epcb.nic.in

"This is computer generated document from OCMMS by JKPCCC"

SCHEDULE-I

**(Consent to Establish/Fresh)
(System generated as per application form)**

**Common Application for Consent under
Water(Prevention and Control of pollution)Act,1974,
Air (Prevention and Control of pollution)Act,1981.**

**Application No. 3419948
Application For GREEN Category
Line of Activity Applied for :Renewal**

**Explanatory note for filling in the e-application form for
Consent/Authorization**

1. Any applicant knowingly giving incorrect information or suppressing any information pertaining to any of the items of the application shall be liable for punishment as per provisions under the relevant Act.
2. The application form shall be submitted at the district offices of the Board at the address given on the first page of the application form under whose jurisdiction the applicant's activity falls.
3. **The application shall be filled online through Single Window portal <https://singlewindow.jk.gov.in/> which will be further directed to jkocmms.nic.in for scrutiny and processing. The fee shall be paid once the e-application with all the requisite documents as per check list are uploaded and verified by JK PCC scrutiny section and the date of processing of application shall be considered after submission of form. The application shall be filled online through Single Window portal <https://singlewindow.jk.gov.in/> which will be further directed to jkocmms.nic.in for scrutiny and processing. The fee shall be paid once the e-application with all the requisite documents as per check list are uploaded and verified by JK PCC scrutiny section and the date of processing of application shall be considered after submission of form.**
4. **The consent fee shall be deposited only through online mode after checking / scrutiny of documents.**
5. **If any of the items is not relevant to the activity of the applicant please state Not Applicable (NA).**
6. The application form shall be accompanied by relevant documents and in case of submission of online application without requisite documents, the application form shall be returned to applicant for rectification and resubmission.
7. **The applicant shall choose the Line of Activity (LOA) as per UCM strictly in accordance with the manufacturing products. In case, it is found that LOA is not matching with the Products to be manufactured, the application shall be rejected.**
8. 33 Consent fee is to be paid based on gross fixed capital investment of the unit without depreciation till the date of application. The gross capital investment shall include cost of land, building, plant and machinery without depreciation.

DISCLAIMER : The mere submission of application form does not confer any right of the unit holder for processing his case till the complete case with requisite documents as per the defined check list of Board / JK PCC shall be uploaded. Only after the scrutiny of complete form, duly verified by the JK PCC and thereafter submission of fees, the application form shall be processed as per the Environmental laws.

Application form

From

Industry Name: ABCI INFRASTRUCTURES PVT LTD,**Address:** T77 D BANKOOT BANIHAL,**Plot: District:** Ramban,

535/536/537,

Mobile: : 9596-799868**Email:**

To

Member Secretary,

J&K Pollution Control Committee,

Jammu/Kashmir

Sir,

I/We hereby, apply for obtaining,

I. Consent to establish/operate/Renewal of consent under section 25 and 26 of the water (Prevention and Control of pollution) Act, 1974, as amended.

II. Consent to establish/operate/Renewal of consent under section 21 of the Air (Prevention and Control of pollution) Act, 1981, as amended.

III. Authorization/renewal of authorization under rule 5 of the Hazardous Wastes (management and Handling) Rules, 1989, as amended in connection with my/our existing/proposed/alterd/additional manufacturing/processing activity from the premises as per the details given below.

PART-A: GENERAL:

- 1.(a) Name and location of the industrial unit. : ABCI INFRASTRUCTURES PVT LTD,
Address: T77 D BANKOOT BANIHAL,
Plot: 535/536/537,
City: CHANNAR BANIHAL,
Block: Banihal,
District Ramban,
Telephone: 9596-799868
- (b) Name of Directors/Partners with contact details. : MR. PAWAN BAID
DIRECTOR
- (c) Name & Address of the Occupier/Applicant. : MEENU ARIF,
Designation: PROJECT MANAGER,
Address: CHANNAR BANKOOT,
City: BANIHAL,
Block: BANIHAL,
District: RAMBAN,
Telephone: -
- (d) If the unit is situated in notified industrial estate or outside industrial estate :

2. Details of the planning permission/Licensed :
issuing authority obtained from the local body/Town
Planning Department, Srinagar/Jammu,
Development Authority, Srinagar/Jammu,
Municipality/Town Area Committee/Notified Area
Committee/Block/Revenue Authority, Valid license
from Concerned Tehsildar etc.

3. (a) Are you registered as a Small/Medium/Large : Small
Scale industrial unit.

(b) If yes, give the number and date of registration. : ooooo, 18/11/2020

4. Gross capital investment of the unit without Depreciation till the date of application(Cost of building, land, plant and machinery). Cost of Project = 33Lakhs)

(To be supported by Affidavit, Project/Annual :
Report or certificate from a Chartered Accountant. For
proposed unit(s), give estimated figure):

5. Total plot area, building area and area available for the use of treated sewage/trade effluent. : Total Plot Area= 3009 square meter, Build-up Area= 750 square meter & Area used for Treated Sewage/Trade Effluent= square meter

6. Month and year of proposed commissioning the unit: : October/2020

7. Number of workers and office staff: : Number of workers= 9 & Number of Office Staff= 2

8. (a) Do you have a residential colony within the premises in respect of which the present application is made: : No

(b) if yes, please state population staying :

(c) Indicate its location and distance with reference to plant site. :

9. List of raw material and process chemicals with annual consumption corresponding to above stated production figures, in tones/month or Kl/month or numbers/month.

10. List of products and by-products manufactured with installed production capacity & unit).

Product Name	Capacity	Unit	By Products & Quantity
BATCHING PLANT (CEMENT CONCRETE)	30	Cubic Meters/Hour	

11. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.(To be supported by flow sheet and/or material balance and water balance sheet) : (See enclosures)

12. Water Uses Requirement

Water Uses Type	Quantity (KLD)
-----------------	----------------

13. Waste Water Discharge

Water Discharge Type	Quantity (KLD)
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14. Pollution Control Measures (For Water Pollution : Control)

15. D.G set installed :
 (a) D.G. set Capacity (in KVA) :
 (b) Acoastic Enclosure :

16. Boiler Details

(a) Boiler Installed	(b) Boiler Name	(c) Steam Generation Capacity (in Ton/hr)	(d) Air Pollution Control Device installed with Boiler	(e) Stack Height above Ground Level	(f) Sampling Platform provided
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17. Furnace Details :

(a) Furnace Installed	(b) Furnace Name	(c) Air Pollution Control Device installed with Furnace	(d) Prescribed parameter achieved	(e) Stack Height above Ground Level	(f) Type of fuel	(g) Quantity	(h) Unit
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18. Noise Pollution Generated :

(a) Measures to contain noise pollution taken :
 (b) Prescribed parameters achieved for noise :

19. Hazardous substances used :

Name of substances	Quantity (in Tons/day)
--------------------	------------------------

20. Hazardous waste is being produced :

Name of hazardous waste	Quantity (in Tons/day)
-------------------------	------------------------

21. Total cost on pollution control (in Rupees) :

22. Solid Waste Details :

Description	Quantity (in Metric Tonnes/Month)/Quality	Method of Treatment/Collection	Method of Disposal
-------------	---	--------------------------------	--------------------

I. I/We further declare that the information furnished above is correct to the best of my/our knowledge.

II. I/We hereby submit that in case of any change from is stated in this application in respect of raw materials products, process of manufacture and treatment and/or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for consent Authorization no change shall be made.

III. I/We understand to furnish any other Information within given time of its being called by the Board/Committee.

IV. I/We agree to the Board an application for renewal of consent/authorization in two months (60 days) in advance before the date of expiry of the consent/authorization validity period.

V. I/We enclose herewith a Demand Draft for Rs...Rs.. drawn in favour of Member Secretary Jammu & Kashmir Pollution Control Committee as the fee for consent to establish/operate (fresh/renew/modernization/expansion)/DG Set/Hotel/Stone Crusher/Hot mix plants/Brick Kiln for a period upto....

Transaction Id	Payment Date	Transaction Status	Ammount
----------------	--------------	--------------------	---------

Place : BANIHAL

Dated :26/12/2022

Enclosures :

Yours faithfully,

Signature :

Name :MEENU ARIF

Designation :PROJECT MANAGER

1. Latest copy of CTO (F)/CTO(R), as applicable (As Attached)



J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/23063419948 of 2023

Date:- 31/07/2023

Consent To Operate (RENEW) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974, and under Section 21 of the Air(Prevention & Control of Pollution)Act, 1981, as amended is granted in favour of

Sh. MEENU ARIF
M/s ABCI INFRASTRUCTURES PVT LTD
T77 D BANKOOT BANIHAL
Ramban, Banihal(registered with DIC vide registration
No: date:)

for a period upto FEBRUARY 2024 for GREEN category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

- The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
- The consent is granted valid for the manufacturing of the products / by-products of consented quantity as mentioned below with capital investment of Rs.33.00 lakhs(as per Schedule II):

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	Batching Plant (Cement Concrete)	30	Cubic Meters/Hour

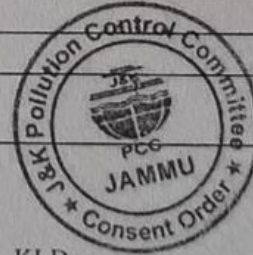
Any change / enhancement in production capacity, process, raw materials etc shall have to be intimated to the Committee and the unit holder has to apply afresh for the same

3. **Compliance under Water Act :**

- (a) Sewage Effluent : The unit holder has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards before disposal

Standards of Discharge for Sewage Disposal:

Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30



(b) **Water Consumption and Disposal :**

- The daily quantity of water consumption shall not exceed KLD.
- The daily quantity of sewage effluent from the unit shall not exceed from KLD.
- Waste water generated from the unit shall be disposed through Septic Tank, Soakage Pit or ETP as applicable

4. **Compliance under Air Act :**

- The unit holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).
- The unit holder shall take adequate measures to treat the emissions generated, if any, during the process and comply to Environment Protection standards specific to Industry

5. The unit holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016

(Signature)

ABCi INFRASTRUCTURE PVT. LTD.

T74R-B(N) Tunnel Project
Village Tatnihal Banihal
Distt. Ramban J&K-182146
E-Mail : abciinfra@abciinfra.com
Website : www.abciinfra.com

Ref No: - ABCI/IRCON/J&K/CA/2023-24/398

Dated: 20th September-2023

To,
The Divisional Officer,
Office of the Divisional Officer-Ramban
J&K Pollution Control Committee
Dist. Ramban, J&K – 182 143

Job: Construction of Balance Work for Tunnel T77D (Km146.62 to 148.36 Approx.) on the western side of Bichelri River on Katra-Banihal Section of USBRL Project – Package T-77D (R).
Job: Construction of Tunnel T74R Balance Work at North Portal from Km130/950 to Km 133/910 Approx. on Katra-Banihal Section of USBRL Project – Package T-74-R-B (N).
Ref No: LOA No. IRCON/J&K CELL/JAT/14/1014/K-B/T-74RB (N)/342/8525, Dated: 25.07.2016.
Ref No: LOA No. IRCON/J&K CELL/JAT/14/1014/K-B/T-77DR/420, Dated: 05.07.2019
Subject: Hand over of Consent to operate of Batching Plant of T77D North & South Portal
Consent Order No: PCC-digital/23063419948 of 2023 Dt. 31/07/2023
Consent Order No: PCC-digital/23063541701 of 2023 Dt. 17/03/2023
Consent Order No. PCC-digital/22063062499 of 2022 Dt. 06/10/2022

Dear Sir,

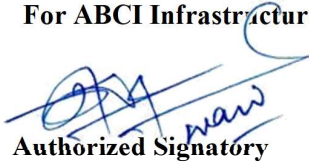
As the Scope of work has reduced and there is no further scope to operate the Batching plants as mentioned in the subject line.

In this regard we would like to inform your good office that we are going to dismantle the batching plants within next 20days and shift them to other work locations and therefore handover the CTO's accordingly

This is for your kind information and necessary action

Yours faithfully,

For ABCI Infrastructure Pvt. Ltd


Authorized Signatory

Cc: -CGM IRCON (BN) – for your kind information please.
GM IRCON (BN) – for your kind information please.

ABCi INFRASTRUCTURE PVT. LTD.

T74R-B(N) Tunnel Project
Village Tatnihal Banihal
Distt. Ramban J&K-182146
E-Mail : abciinfra@abciinfra.com
Website : www.abciinfra.com

Ref No: - ABCI/IRCON/J&K/CA/2023-24/407

Dated: 11th October-2023

To,
The Divisional Officer,
Office of the Divisional Officer-Ramban
J&K Pollution Control Committee
Dist. Ramban, J&K – 182 143

Job: Construction of Balance Work for Tunnel T77D (Km146.62 to 148.36 Approx.) on the western side of Bichelri River on Katra-Banihal Section of USBRL Project – Package T-77D (R).
Job: Construction of Tunnel T74R Balance Work at North Portal from Km130/950 to Km 133/910 Approx. on Katra-Banihal Section of USBRL Project – Package T-74-R-B (N).
Ref No: LOA No. IRCON/J&K CELL/JAT/14/1014/K-B/T-74RB (N)/342/8525, Dated: 25.07.2016.
Ref No: LOA No. IRCON/J&K CELL/JAT/14/1014/K-B/T-77DR/420, Dated: 05.07.2019
Subject: Completion of Dismantling of Batching Plant of T77D North & South Portal
Consent Order No: PCC-digital/23063419948 of 2023 Dt. 31/07/2023
Consent Order No: PCC-digital/23063541701 of 2023 Dt. 17/03/2023

Dear Sir,

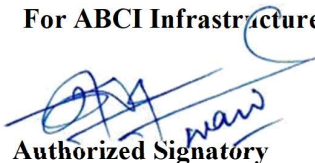
Reference is made to our previous letter no **ABCI/IRCON/J&K/CA/2023-24/398 Dated: 20th September'2023**, please be informed that both the Batching Plants of T77 D, North & South Portals have been dismantled.

In this regard we would like to inform your good office that we are going to dismantle the batching plants of T74R in the coming days and shift them to other work locations and therefore handover the CTO's accordingly

This is for your kind information and necessary action

Yours faithfully,

For ABCI Infrastructure Pvt. Ltd


Authorized Signatory

Cc: -CGM IRCON (BN) – for your kind information please.
GM IRCON (BN) – for your kind information please.

Photographs Attached:

ABCi INFRASTRUCTURE PVT. LTD.

T74R-B(N) Tunnel Project
Village Tatnihal Banihal
Distt. Ramban J&K-182146
E-Mail : abciinfrabanihal@gmail.com
Website : www.abciinfra.com





इरकॉन इंटरनेशनल लिमिटेड
(भारत सरकार का उपक्रम)



IRCON INTERNATIONAL LIMITED

486

(A GOVT. OF INDIA UNDERTAKING)

An Integrated Engineering and Construction Company

ANNEXURE-3

Banihal Office :
USBRL Project,
Vill-Krawah, Post-Banihal,
Distt-Ramban, J&K-182146
Tele Fax : 01998-255708

Jammu Office :
USBRL Project Office
Satyam Complex, Marble Market,
Jammu-180011.
Tel : 0191-2484842, Fax : 0191-2484812

No. IRCON/1014/J&K/14/T-77D-R/ 607

Dated: 19.08.2024

TO WHOM IT MAY CONCERN

This is to certify that M/s. ABCI Infrastructures Pvt. Ltd., 1/3 Mc. Donald Tower, 1st Floor, G.S. Road, Bhangagarh, Guwahati-781007, has been awarded the following work :

Name of Work: Construction of balance work for Tunnel T-77D km 148.60 To 148.36 Approx. on the Western Side of Bichelri River on Katra - Banihal Section of USBRL Project, J and K.

LOI No.: IRCON/J&K CELL/JAT/14/1014/K-B/T-77D-R/420/5264 dated 18-12-2019

CA No. : IRCON/J&K CELL /JAT/14/1014/K-B/ T-77D-R/420/5264 dated 15-07-2020

Date of Award : 18-12-2019
Date of Commencement : 18-12-2019
Original Date of Completion : 17-03-2021
Actual Date of Completion : 03.12.2023
Original CA Value : Rs. 169,89,46,009.00
Revised CA Value : Rs. 1,55,02,21,248.12
Total Value of Work Done (excluding PVC) : Rs. 1,45,10,52,250.00
Total Value of Work Done (Including PVC) : Rs.1,63,39,59,078.00 (Approx)
Length of Tunnel as per CA:- : 1760m
Year-wise Length of Tunnel completed (In Metre) :-

	2020-21	2021-22	2022-23	2023-24	2024-25	Total
Main Tunnel-Mining	205.29	481.1	214.7	1.85	-	882.94
Main Tunnel-Lining		22.00	1605.80	103.40	-	1731.20

Cross-section of Tunnel:-

	Cross-section area of excavation	Finished Cross-section area
Main Tunnel	89.34m ²	44.52 m ²

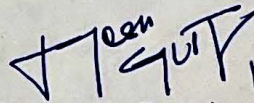
रजि. कार्यालय : सी-4, डिस्ट्रिक्ट सेंटर, साकेत, नई दिल्ली - 110017, भारत
Regd. Office : C-4, District Centre, Saket, New Delhi-110017, INDIA
Tel.: +91-11-26565666 Fax : +91-11-26564000, 26522000
E-mail : info@ircon.org, Web : www.ircon.org
CIN - L45203DL1976GOI008171



19/08/24

Shape of Tunnel : Modified Horse Shoe.
Method of Construction : Drill & Blast (NATM Methodology)
Support system : Shotcreting, Rock bolt, Permanent Steel Support/Lattice Girder
Status of Work : Work completed and final bill under process.

The performance of the contractor is satisfactory. This certificate is being issued on specific request of ABCI Infrastructures Pvt. Ltd. For tender purpose.


(Lokesh Kr. Gupta)
GM/BNL/PH
19/08/24

CC - CGM/CO - For information pl.